

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(Appeal No.184/2017)

In the matter of :
Hasan Estates (P) Limited

....PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 30.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Amarendra Kumar Rai, Co. Secy.

For the Respondent/Corporate Debtor : :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor
Ms. Lakshmi Gurung, Standing Counsel for
Income tax Department with Mr. Omkar Singh

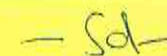
ORDER

Learned authorized representative for the Appellant/petitioner is present. It is represented by the authorized representative that a copy of the appeal along with annexure have been duly served on the Respondent ROC and also on the jurisdictional Income tax Office which completed the last assessment as well as the Ld. Standing Counsel for Income tax Department.

Ld. Standing Counsel for IT Department seeks some time to file their observations.

Taking into consideration the said representation, two weeks time is granted finally to do the needful.

List on 19.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjt